

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5037/2021

(Arising out of impugned final judgment and order dated 09-06-2021 in CRMWP No. 3855/2021 passed by the High Court of Judicature at Allahabad)

MAHESH CHAURASIYA @ MAHESH KUMAR CHAURASIYA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 80603/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 80607/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 7446/2021 (II)

(IA No. 32955/2022 - CONDONATION OF DELAY IN FILING THE SPARE COPIES

IA No. 125071/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 125072/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 5728/2021 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 94271/2021 FOR EXEMPTION FROM FILING O.T. ON IA 94272/2021)

Date : 25-04-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Gaurav Dhingra, AOR

For Respondent(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Aviral Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the petitioner, let the matters be adjourned for four weeks.

(MANISH ISSRANI)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)